

IN THE HIGH COURT OF JHARKHAND AT RANCHI
Cr.M.P. No. 1056 of 2020

Mrs. Rekha Khetawat

.... Petitioner(s).

Versus

1. The State of Jharkhand

2. Md. Jamal

... Opp. Party(s).

CORAM : HON'BLE MR. JUSTICE ANANDA SEN.
Through: Video Conferencing

For the Petitioner(s) : Mr. Vishal Kr. Tiwary, Advocate.

For the State : Mr. Shekhar Sinha, Spl. P.P.

03/10.09.2020: This case was listed/supposed to be listed before the Lawazima Board for passing an order in respect of the defects, pointed out by the office.

Considering the pandemic situation where the Court has minimized the footfall of the lawyers and their clerks in the Court, this Court felt proper to get all the cases listed before this Court so that the defects can be looked into at this stage only. Thus, this case is listed today before the Court directly.

Counsel for the petitioner undertakes to deposit the court fees within two weeks. The other defect(s) as pointed out by the office stand ignored for the present.

With the consent of the parties, the matter is taken up for hearing on merits.

By referring page 78 of the brief, counsel of the petitioner submits that the petitioner is not the signatory of the cheque, yet the summons have been issued under Section 138 N.I. Act against her.

In that view, Issue notice to opposite party NO. 2, for which, requisites etc. under registered cover with A/D as well as ordinary process must be filed within two weeks.

List this case along with Cr.M.P. No. 1054 of 2020 after service of notice or appearance of opposite party No. 2, whichever is earlier.

In the meantime, further proceeding in connection with Complaint Case No. 2959 of 2019, pending in the court of Judicial Magistrate, Ranchi, so far as it relates to the petitioner, shall remain stayed.